

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-504**  
IB-2165/ND/2019  
IA/1579/2021

**IN THE MATTER OF:**

Laxmi Dia Jewel Pvt Ltd

V/s.

Shree Ashtvinayak Gems & Stones Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC

**Order delivered on 24.11.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI AVINASH K. SRIVASTAVA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**IA/1579/2021**

This matter was earlier heard and order of liquidation was passed on 16.11.2021. Since the RP has not given his consent to act as liquidator, therefore, the matter is listed today for the appointment of liquidator. Mr. Suman Kumar Verma registration No. IBBI/PA-003/IP-N00342/2021-2022/13657 is hereby appointed as liquidator. The Registry is directed to send the copy of this order to the Mr. Suman Kumar Verma on his Email ID and Mr. Suman Kumar Verma is directed to submit his consent within one week from the date of the receipt of this order. With this the present IA **Stands disposed of.**

-Sd/-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (T)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**